

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 35**

**C.P. (IB)/1175(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES:    **PHOENIX ARC PRIVATE LIMITED V/s MS.**  
**HEMA RAJENDRA SALOT**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/1174(MB)2023**

- 1) Mr. Dhruvad Vaghani, Ld. Counsel for the Petitioner and Mr. Viraj Parikh, Ld. Counsel for the Respondent, Personal Guarantor are present.
- 2) Ld. Counsel for the Respondent submits that he has been served with a copy of the Report filed by the Resolution Professional and thus seeks some time to file and place on record Affidavit in Reply to the said Report. Time is allowed.
- 3) Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

4) Needless to say, Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

5) Stand over to 29.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare